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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 20/98 with

MA No. 210/98

In

O A No. 154/995

New Delhi: this the 9 March, 1998.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALI, MEMBER (J)

Union of India,
through
the Secretary,
Ministry of Communications,
Department of Posts,
Dak Bhawan,
New Delhi - 110001

... Applicants.

2. Superintendent, RMS,
HR Dr.,
Ambala - 133001

Versus

Baldev Raj,
S/o Sant Lal Khurana,
R/o 4/93, Subhash Nagar,
New Delhi

..... Respondent.

ORDER

BY HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Perused the RA.

2. Letter dated 26.11.97 is subsequent to the impugned judgement dated 20.10.97 and its contents were not before the Bench when the impugned judgement was delivered in open court in the presence of both sides, without any opposition from respondents' counsel.

3. None of the grounds contained in the RA bring it within the scope and ambit of Section 22(3) (f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision/judgment can be reviewed.

4. The RA is rejected.

A. Vedavalli
(DR. A. VEDAVALI)
MEMBER (J)

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S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)